

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...CC 8266-8267/2000

(From the judgement and order dated 03/08/1999 in WA 755/99 ETC.
of The HIGH COURT OF MADRAS)

APPROPRIATE AUTHORITY INCOME TAX DEPT.

Petitioner (s)

VERSUS

R. SHANNUGANATHAN & ORS.

Respondent (s)

(With I.A.Nos.1 & 2 - Appln(s). for c/delay in filing SLP)

Date : 15/12/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI

HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s)

Mr. Soli J. Sorabjee, AG.

Mr. Shail Kumar Dwivedi, Adv.

Mr. S. Ganesh, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Mr. Soli J. Sorabjee, the learned A.G. disputes the delay of 367 days mentioned in the Office Report. The advocate on record shall go over to Office to recalculate the delay. List the matters after Christmas holidays.

.SP1

(S. Thapar)
PS to Registrar

[Kanwal Singh]
Court Master